

Manmohan Sethy.....Applicant  
Vs  
Union of India & Ors.....Respondents

Order dated: 28.08.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)  
&  
Hon'ble Shri A. K. Patnaik, Member (Judl.)

Heard Mr. P.K.Mohapatra, Ld. Counsel for the applicant and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2.         Applicant, in this O.A., challenges his transfer from Talcher to Bhadrak vide Annexure-A/2 dated 17.08.2012.

3.         It is submitted by the Ld. Counsel for the applicant that the detailed representation preferred by the applicant vide Annexure-A/4 dated 23.8.2012 is still pending consideration. Mr. Mohapatra, Ld. Counsel for the applicant, at the very outset, submits that he will be satisfied if a direction is given to the Respondent No.3 to consider and dispose of the pending representation within a stipulated period.

4. *Y* On the specific prayer of Ld. Counsel for the applicant, without entering into the merit of this case, we direct Respondent No.3 to consider the representation vide Annexure-A/4 and pass a reasoned order within a period of 30 days from today and till then the applicant shall not be relieved, if not relieved so far.

5. With the aforesaid observation and direction, the O.A. stands disposed of at the stage of admission itself.

6. Copy of this order along with paper book be transmitted to the Respondent No.3 and free copies of this order be also handed over to the Ld. Counsel appearing for the parties.

*Alles*  
MEMBER (Judl.)

*Ch. Mohd.*  
MEMBER(Admn.)

RK